

THE HIGH COURT OF KERALA

A6-4719/2019

Kochi : 682 031
Dated :31.01.2019

OFFICIAL MEMORANDUM

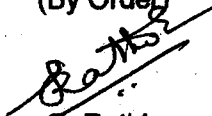
Sub:- Deputation to the office of various Legal Service Institutions in Kerala -reg.

- Ref:- 1. Letter No.5003/D/2018/KeLSA dated 05.01.2019 of the Member Secretary,
Kerala State Legal Services Authority.
2. This office O.M. No. A1-39627/2011/A6 dated 05.07.2011

It has been decided to call for willingness from the members of the High Court Service who have satisfactorily completed their probation in the entry category and have completed at least five years in the High Court service for being considered to the undermentioned posts on deputation basis, in the respective offices, as detailed below :-

Sl. No	Name of the post	No.of post vacant	Name of the office and station	Method of appointment
1.	Secretary	2	Office of the Taluk Legal Services Committee at Kozhikode and Vaikom	By deputation from the category of Legal Assistant Grade -II of Law Department or similar category of officers from the Judicial Ministerial Service or from any other subordinate services of the Government.
2.	Assistant	2	Office of the ADR Centre High Court , Ernakulam	By deputation from the category of Legal Assistant Grade- II of Law Department or similar category of officers from the Judicial Ministerial Service or from any other subordinate services of the Government with LL.B

Accordingly, willing and qualified members of the High Court Service may submit their willingness and bio-data in the prescribed format available in the 'A' Section, for being considered to the aforementioned posts on deputation basis, on or before 06.02.2019 to the 'A' Section, High Court. The applicants shall not be allowed to withdraw their willingness later on.

(By Order)

G. Rathi
Deputy Registrar

(p.t.o.)

To

The Director, Kerala Judicial Academy, Athani, Ernakulam

The Chief Librarian, High Court.

The Librarian, Kerala Judicial Academy, Athani, Ernakulam

All Section Heads, High Court

The Section Officer, Kerala Judicial Academy, Athani,
Ernakulam

} They shall bring
the content of this
O.M. to the notice
of the officials
working under them

The IT Section, High Court (for uploading in the Website)

The Administrative Records Section, High Court.

The Notice Board, High Court.

The File.